

LOK SABHA

Monday, 10th September, 1956

The Lok Sabha met at Half Past Ten
of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Integral Coach Factory

*1945. Shri Wodeyar : Will the Minister of Railways be pleased to state:

(a) whether orders for the supply of additional plant and machinery for the integral coach factory at Perambur are to be placed shortly;

(b) whether global tenders have been invited by Messrs Swiss Car and Elevator Manufacturing Corporation Ltd.;

(c) whether Government are in agreement with this firm for providing technical aid for the establishment of full production at the Integral Coach Factory; and

(d) if so, what is the total cost of the orders already placed with this firm and others to be placed shortly?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) Orders have been placed in June-July '56.

(b) Global tenders were called for, by the Government through the agency of Messrs. Swiss Car and Elevator Manufacturing Corporation Ltd.

(c) Yes.

(d) Messrs. Swiss Car and Elevator Manufacturing Corporation Ltd., do not manufacture any items of plant and machinery. No orders for such items have therefore, been placed on them.

Shri Wodeyar: May I know what are the salient features of expansion of this factory in the Second Five Year Plan, and whether Government have proposed another factory of this kind in Hubli?

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The Minister of Railways and Transport (Shri Lal Bahadur Shastri): The Integral Coach Factory is not going to be expanded—it will be expanded in the sense that we want to set up a small workshop there, an expansion of that factory, for furnishing the coaches. The original idea was to furnish them at some other place or in some other workshop of the Railways, but we are now providing necessary arrangements for the same at Perambur. As regards the second point about Hubli, there is no such idea of setting up another factory there.

Dr. Jaisooriya: This Swiss Car and Elevator Manufacturing Corporation—are they only advisory or are they manufacturers?

Shri Shah Nawaz Khan: They are consulting engineers; they are not manufacturers of machinery and plants.

Shri T. N. Singh: From the tenders accepted for the various plants and machinery, which countries are the sharers in the matter of these tenders?

Shri Lal Bahadur Shastri: I do not quite understand what the hon. Member means by sharers.

Shri T. N. Singh: I want to know the firms belonging to which country—Switzerland, Germany, America, England—are the principal parties who have got most of these tenders.

Shri Lal Bahadur Shastri: I am sorry, we have not got the details here. I can furnish that information later.

Shri C. R. Chowdhary: May I know how many Indians have been sent abroad for training purposes to work afterwards in this factory, how many have returned, and how many foreigners are now working as technicians in this factory?

Shri Lal Bahadur Shastri: We have sent out batches, they have gone by turns. I cannot give the exact number. But it must be over fifty, roughly; but I am not quite accurate about the figures. But they have been going in batches of twenty, twenty-three, twenty-five, and most of them have returned. The last batch is there. At present there are about forty Swiss engineers who are at Perambur and who are advising and guiding the workers in the manufacture of these coaches.

Shri Sarangadhar Das: The hon. Minister says that Messrs. Swiss Car and Elevator Manufacturing Corporation Ltd. are consulting engineers and that they do not manufacture. But the name itself implies that they manufacture cars and elevators. Will the hon. Minister enquire about it whether they are manufacturers and are acting as consulting engineers here?

Shri Shah Nawaz Khan: They do not manufacture plant and machine: u coaches?

Shri Sarangadhar Das: Cars or coaches?

Dr. Jaisoorya: If I remember aright, with regard to this Perambur workshop you had a contract with another Swiss firm. What happened to them?

Shri Shah Nawaz Khan: It is the same firm, Schlieren.

Dr. Jaisoorya: Now it is called something else, is it?

Shri Shah Nawaz Khan: It is the same firm.

Dr. Jaisoorya: Masquerading in another name?

Mail Transhipment

*1949. **Shrimati Renu Chakravartty:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that mail transhipment work at Sakrigalighat and Maniharighat under R. M. S. 'H' Division is to be transferred to private contractors;

(b) how many Class IV leave reserve staff will be affected by this change; and

(c) whether any employees will be thrown out of service for an uncertain period and how many will have their declaration of permanency put off?

The Minister of Communications (Shri Jagjivan Ram): (a) No. The matter is still under consideration.

(b) 9 class IV employees.

(c) None is likely to be thrown out of employment for any uncertain period.

3 temporary class IV officials will have their declaration of permanency put off.

Shrimati Renu Chakravartty: The hon. Minister said in answer to part (a) that the matter has not been finalised. May I know whether the Government thinks it a safe procedure to allow the transhipment work of mails to be handed over to contractors rather than to those people who are anxious to continue in government service and who therefore give better service?

Shri Jagjivan Ram: The hon. Member has mixed up several questions. In the first place, in the Postal Department we are carrying on both the systems. Somewhere we do the work departmentally, and somewhere with contractors. Here the question of discharging or dispensing with the services of any of the employees does not arise; because, even if the work is entrusted to the contractor, all the employees will be fitted in the Department itself and none will be discharged?

Shrimati Renu Chakravartty: Fifteen per cent of the approved candidates against leave reserve are kept in that station and they have worked continuously for one, two or three years. May I know whether these people, who are approved candidates but who are not yet quasi-permanent, having worked only for two or three years, will also be considered as staff whose jobs will be kept on?

Shri Jagjivan Ram: Well, I think they will be also retained—I am speaking off-hand. I should say that none should be discharged.

Shrimati Renu Chakravartty: May I know when this matter, whether to give it over to contractors or not, will be finalised?

Shri Jagjivan Ram: The matter is still under consideration. I cannot give any firm date as to when the matter will be finalised.

Primary Agricultural Credit Societies

*1951. **Shri Gadilingana Gowd:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of Primary Agricultural Credit Societies newly opened or reorganised by amalgamating other societies under Rural Credit Survey Report in Kurnool District of Andhra State; and

(b) the number of those which are functioning?

The Deputy Minister of Labour (Shri Abid Ali): (a) Twenty-three.

(b) Twenty-two.

Shri Gadilingana Gowd: May I know if it is a fact that the Gudikal Centre of Kurnool District, for which Government had allotted Rs. 10,000, is now deferred on account of political reasons?

Shri Abid Ali: About Gudikal, my information is that the co-operative society there is not functioning because